

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA. 485/99

dt. 30-3-1999

Between

G. Dayanand Reddy

: Applicant

and

1. Admin. Officer
Nuclear Fuel Complex
Dept. of Atomic Energy
ECIL Post
Hyderabad

2. District Employment Officer
Ranga Reddy District Emp. Exchange
Srinagar Colony, Hyderabad

: Respondents

Counsel for the applicant

: M.V. Krishna Mohan
Advocate

Counsel for Respondent-1

: P. Phalguni Rao
CGSC

Counsel for Respondent-2

: P. Naveen Rao
SC for AP State govt.

CORAM

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

HON. MR. B.S. JAI PARAMESHWAR, MEMBER (JUDL.)

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✓

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Order

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn))

Heard Mr. M.V. Krishna Mehan for the applicant and Ms. Aruna for Mr. P. Phalguna Rao for Respondent-1 and Mr. Phaniraj for Mr. P. Naveen Rao for Respondent-2.

1. The applicant is an aspirant for the post of Helper/A/ Cosmetics which is under the control of Respondent-1. It is stated that Respondent-1 ^{had a} sent requisition vide No. NFC/PAR-1/ 03/26 dated 10-3-1999 to Respondent-2 for sponsoring candidates. It is stated that name of the applicant is not sponsored.
2. This OA is filed for considering his case for the above stated post even though his name is not sponsored by the Employment Exchange for the interview/test, in view of the judgement of the Apex Court reported in 1996(6) SCALE 676 (Excise Superintendent, Malkapatnam, Krishna District, AP vs. KBN Visweswara Rao and others).
3. The case of the applicant should also be considered for the above post even if his name is not sponsored by the Employment Exchange provided he fulfills the conditions required for the consideration against that post and he submits his application atleast one week earlier to the starting of selection process either written/viva-voce or both.
4. The OA is disposed of at the admission stage itself. No costs.

B.S. Jai Parameshwar
(B.S. Jai Parameshwar)
Member (Judl.)

30.3.99

Dated : 30, March 1999
Dictated in Open Court

R. Rangarajan
(R. Rangarajan)
Member (Admn.)

Am. 14:
30.3.99

~~Copy to:~~

1. HDHND
2. HHRP M(A)
3. HOSJP M(J)
4. D.R. (A)
5. SPARE

~~1st AND 2nd COURT~~

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASSER:
V.C. - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD:
MEMBER (A) ✓

THE HON'BLE MR. R. RANGARAJAN:
MEMBER (A) ✓

THE HON'BLE MR. B.S. JAI PARAMBHIA
MEMBER (J) ✓

DATED: 30-3-99

ORDER/JUDGEMENT

~~RAJ/RAJ/CP~~ No.:

TN

C.A. No. 485/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

~~ALLOWED~~

DISPOSED OF WITH DIRECTIONS

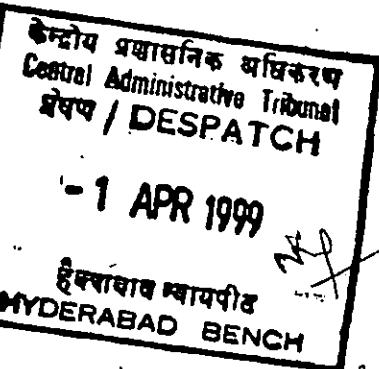
~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS~~

SRR



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8/10/99 10:00 AM